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NOTIFICATION PUBLISHING THE GIFT TAX **RULES, 1958**

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (4) of section 46 of the Gift-tax Act, 1958, a copy of the Central Board of Revenue Notification G.S.R. No. 430, dated the 27th May, 1958, publishing the Gift Tax Rules, 1958. [Placed in Library. See No. Lt-779/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE FERTILIZER (CONTROL) ORDER. 1957 AND EMPOWERING CERTAIN OFFI-CERS TO FUNCTION AS CONTROLLERS

SHRI M. V. KRISHNAPPA: Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955 a copy of the Ministry of Food and Agriculture (Department of Agriculture) Notification G.S.R. No. 358, dated the 28th April, 1958, publishing certain amendments in the Fertilizer (Control) Order, 1957. [Placed in Library. See No. LT_r771|58.]

I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Agriculture) empowering certain officers in States to exercise the functions of the Controller in respect of clauses 4 and 21 of the Fertilizer (Control) Order, 1957:-

- (i) Notification G.S.R. No. 359, dated the 2nd May, 1958.
- (ii) Notification G.S.R. No. 513, dated the 20th June, 1958.
- (iii) Notification G.S.R. No. 559, dated the 30th June, 1958.
- $\langle i \rangle$) Notification G.S.R. No. 560, dated the 30th June, 1958.

[Placed in Library. See No. LT-771/58 for (i) to (iv).]

on the Table

SEVENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1957-58)

SHRI AMOLAKH CHAND (Uttar Pradesh): Sir, I beg to lay on the Tabic a copy of the Seventh Report of the Public Accounts Committee (1957-58) on the Appropriation Accounts (Civil) 1953-54 and 1954-55 and Audit Report (Civil) 1956—Part I.

'REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE TRADE AND MERCHANDISE MARKS BILL, 1958, TOGETHER WITH THE EVIDENCE TENDERED BEFORE THE COMMITTEE.

SHRI AKHTAR HUSAIN (Uttar J Pradesh): Sir, I beg to lay on the I Table Report of a copy of the the Joint Committee of the Houses on the Bill to provide for the registration and better protection of trade marks and for the prevention of the use of fraudulent marks on merchandise. I: also beg to lay on the Table a copy of I the evidence tendered before the j Joint Committee of the Houses on the Trad" and Merchandise Marks Bill, 1958.

MESSAGES FROM THE LOK SABHA

- I. THE APPROPRIATION (RAILWAYS) No. 3 BILL, 1958
- II. THE MINERAL OILS (ADDITIONAL **DUTIES OF EXCISE AND CUSTOMS) BILL, 1958**
- THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1957

SECRETARY: Sir, I have to report to the House the following messages